

# In The Central Administrative Tribunal Jaipur Bench, Jaipur

AO./TA/MP No. ....

R.P. Yadav ..... Versus ..... Union of India & Others

Date of Order	Orders
12.4.2002	<p>OA 37/2000</p> <p>Mr. Anurag Kulshrestha, Counsel for the applicant.</p> <p>Mr. U.D. Sharma, Counsel for the respondents.</p> <p><i>Received 1/12/02 28/4/02 P.D. H.V.P. &amp; S. 23/4/02</i></p> <p>The learned counsel for the applicant prays for withdrawal of the Original Application with liberty to file fresh OA against the order of recovery passed subsequently in the matter. Considering the plea of the learned counsel, this OA is dismissed as withdrawn. Applicant is at liberty to file fresh OA against any subsequent order of which the applicant is aggrieved, subject to just exceptions.</p>

*J.K. KAUSHIK*  
(J.K. KAUSHIK)

MEMBER (J)

*A.P. NAGRATH*  
(A.P. NAGRATH)

MEMBER (A)